

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 102
(IB)-354(PB)/2019

IN THE MATTER OF:

Vishal Thaman Applicant / petitioner
Vs
EMMAR MGF Land Ltd. Respondent

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.03.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Mr. Varun Tandon, Mr. Piyush Singh, Adv.
For the Respondent: Ms. Varsha Banerjee, Ms. Juhi Bhambani, Adv.

ORDER

Learned counsel for the IRP has placed on record a copy of the order passed by Hon'ble Appellate Tribunal dated 28.02.2019 in Company Appeal (AT) (Insolvency) No. 107/2019 titled as Hadi Mohd Taher Badri v. Neeraj Gupta & Ors. wherein the Appellate Tribunal has seized of the affidavit filed on 22.02.2019 (at page 34 a copy of the order 01.02.2019 is annexed). Learned counsel for the applicant placed on record a copy of the order passed by Hon'ble Supreme Court in civil appeal vide dairy no. 6408 of 2019 which is arising out of the Company Appeal (AT) (Insolvency) No. 107/2019 pending before the Appellate Tribunal. The Hon'ble Supreme Court has granted status quo.

In view of the same, matters are adjourned to 09.04.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)